

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO(s). 697 OF 2006

VISHRAM SINGH RAGHUBANSHI

Appellant (s)

VERSUS

STATE OF U.P.

Respondent(s)

(Summons for non-prosecution)

Date: 20/01/2010 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR
(IN CHAMBERS)

For Appellant(s)

Ms. Kusum Chaudhary, Adv. (N.P.)

For Respondent(s)

Mr. Mukesh Verma, adv.
Mr. Chandra Prakash Pandey, Adv.UPON hearing counsel the Court made the following
O R D E R

Despite the fact that matter has been considered on the basis of summons for non-prosecution, addressed to the learned advocate for the appellant, there is no one present on behalf of the appellant in the matter. However, six weeks' time is granted to file the additional documents as indicated in the summons, failing which the stay granted on 26th June, 2006 shall stand vacated.

Let a copy of this order be communicated to Ms.

Kusum Chaudhary, learned advocate for the appellant,

within a week from date.

(Neetu Khajuria) (Vijay Dhawan)
Sr.P.A. Court Master